NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 1821/(MAH)/2017

CORAM:

SHRI B. S. V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2018

NAME OF THE PARTIES: R Mall Developers Pvt. Ltd.

V/s.

Reliance Mediaworks Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016

ORDER

CP 1821/I&BP/NCLT/MB/MAH/2017

For having the Corporate Debtor come forward to pay principal amount of ₹20,00,000 plus ₹1,00,000 interest within one month hereof, since the Petitioner side agreed for receiving ₹21,00,000 as a full consideration towards his claim, the Petitioner is directed to file withdrawal memo on next date of hearing.

List this matter on 9.2.2018.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/

B.S.V. PRAKASH KUMAR Member (Judicial)